

SHRI A.C. JOS : We request the Chair to reconsider it.

SHRI RAMESH CHENNITHALA (MAVELIKARA) : We wanted to move an Adjournment Motion.

MR. DEPUTY-SPEAKER : Shri Ramesh Chennithala, please hear me first.

...(Interruptions)

MR. DEPUTY-SPEAKER : Shri Radhakrishnan, please resume your seat.

SHRI VARKALA RADHAKRISHNAN : Sir, you will explain it very benignly. We will also be convinced. But our issue is something different.

MR. DEPUTY-SPEAKER : They have honoured my appeal. Why do you also not do that? I am only telling that in the morning, the hon. Speaker has already announced about it.

SHRI VARKALA RADHAKRISHNAN : That is not the issue before the House. We want to be in the form of an Adjournment Motion and not a discussion under Rule 193.

MR. DEPUTY-SPEAKER : He has spelt out in his observation that he would accommodate the discussion under whichever provision he deemed fit.

SHRI P.C. THOMAS (MUVATTUPUZHA) : Though it is not in the form of an Adjournment Motion, yet it can be admitted as a Motion where there is voting.

MR. DEPUTY-SPEAKER : After having a lot of discussion, I say that nothing will go on record.

...(Interruptions)*

18.02 hrs.

THE REPRESENTATION OF THE
PEOPLE (AMENDMENT) BILL

(Insertion of new sections 26A and 26B)

[English]

MR. DEPUTY-SPEAKER : We will have to take up the next Bill. At least he should start before we adjourn for the day.

Before I call upon Shri Raghuvansh Prasad Singh to move the motion for consideration of his Bill, we have to fix a time for this. Shall we fix two hours?

SEVERAL HON. MEMBERS : Yes.

MR. DEPUTY-SPEAKER : All right, we fix two hours.

Now, Shri Raghuvansh Prasad Singh to speak.

[Translation]

DR. RAGHUVANSH PRASAD SINGH (VAISHALI) : Mr. Deputy Speaker, Sir, I propose "that the Bill to further amend the Representation of the People Act, 1951 be taken into consideration."

Mr. Deputy Speaker, Sir, I am starting the debate regarding the Bill moved for consideration of the Representation of the People (Amendment) Bill. We know that democracy is the rule by vote..(Interruptions)

PROF. RASA SINGH RAWAT (AJMER) : Sir, they are losing in Bihar. (Interruptions)

MR. DEPUTY-SPEAKER : Please do not tell the facts.

DR. RAGHUVANSH PRASAD SINGH : Very learned persons from all over the country suggested that without making amendments in electoral system democracy would not be strong and the real concept of democracy would not succeed. The Government did not pay attention to electoral reforms even after receiving Goswami Committee's report. Hence it necessitated the moving of the Bill.

MR. DEPUTY SPEAKER : You can continue your speech when the discussion on this Bill is taken up again.

[English]

The House stands adjourned to meet again on Monday, the 28th February, 2000.

18.03 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, February 28, 2000/ Phalguna 9, 1921(Saka)